

(c) whether it is a fact that the rent is being realised with retrospective effect; and

(d) if so, from what date?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). There has been no enhancement of rent as such. The water charges have, however, gone up from annas 6 to annas 12 per mensem and a conservancy charge, not previously levied, is now being levied at Rs. 3-10 per mensem. The question of reducing this charge has been taken up with the Municipal Committee.

(c) and (d). The conservancy charge is now being levied with effect from April 1952, on receipt of the Municipal Committee's bill for 1952-53. To mitigate this retrospective effect, recovery is being made in easy instalments.

ग्राम विस्तार सेवा केन्द्र

६५०. पंक्ति एन० सी० सिधु : क्या योजना मंत्री यह बताने की कृपा करेंगे :

(क) सारे भारत में कुल कितने ग्राम विस्तार सेवा केन्द्र चालू किये गये हैं और बिहार में कितने;

(ख) सारे केन्द्रों पर कितना व्यय होने का अनुमान है और केन्द्रीय सरकार अब तक कितनी राशि दे चुकी है; तथा

(ग) ग्राम विस्तार सेवा केन्द्रों के लिये कोई विशेष स्थान चुनने में सरकार की क्या नीति है ?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) National Extension Service blocks were taken up on 2nd October, 1953 all over India. Four of them are in Bihar.

(b) The estimated expenditure during a three year period on these Blocks is Rs. 1462.5 lakhs. The amount advanced by the Central Government towards its share for the six months ending 31st March, 1954 is Rs. 75.14 lakhs.

(c) Selection of sites is based on proposals made by State Governments. In this connection attention is invited to the pamphlet "Organisation of National Extension Service and expansion of Community Development Programme", copies of which are available in the Library of the House.

ASSESSMENT OF EVACUEE PROPERTY

650-A. Dr. N. B. Khare: (a) Will the Minister of Rehabilitation be pleased to state why the land situated opposite Model Town, Lahore (Adda Hawai Jahaj) has been assessed at the rate of Rs. 800 per kanal in case of Sri Jugal Kishore Chhadda (Index No. P/LH/4/11446), while similar land in the same locality has been assessed at the rate of Rs. 1500 to Rs. 4000 per kanal in other cases by different Claims Officers?

(b) Was it due to different Claims being assessed by different Claims Officers?

(c) Is there any uniform policy of assessment?

(d) Is there any provision in the law for an appeal in cases of unequal treatment, and if not, why?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). The decisions in the matter were given by officers acting in a judicial capacity. The orders are public documents and are available for comparison.

(c) and (d). Yes.

OIL-SEEDS AND CAKES

650-B. Shri Deogam: Will the Minister of Commerce and Industry be pleased to state:

(a) whether India is self-sufficient in oil cakes for use as fertiliser as well as cattlefeed; and

(b) what quantity of oilseeds are exported annually and to what countries?

The Minister of Commerce (Shri Karmarkar): (a) It is not possible to say with any degree of accuracy whether the country is self-sufficient in oil-cakes or not. The total annual output of oilcakes in India is estimated to be about 2 million tons.

(b) A statement is attached. [See Appendix VI, annexure No. 20.]

कोयले के लिये बंगन

६५० ग. पंडित एस० सी० मिश्र:
क्या उत्पादन मंत्री यह बताने की कृपा करेंगे :

(क) इंट्रै पकाने के कोयले के लिये कितने बंगन जनवरी १९५२ से अक्टूबर १९५३ तक बिहार राज्य के विभिन्न स्टेशनों में पहुंचाये गये; तथा

(ख) उक्त कालावधि में बिहार राज्य में कितनी बंगनों की मांग रही ?

The Minister of Production (Shri K. C. Reddy): (a) Statement showing coal despatches to destinations in Bihar State is laid on the Table of the House. [See Appendix VI, annexure No. 21.]

(b) 19,294 wagons or 424,465 tons.